

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**(IB)-213(PB)/2018**

**IN THE MATTER OF:**

Cadillac Infro-Tech Pvt. Ltd. .... Applicant/Petitioner  
Vs.  
Navjeen Associates Pvt. Ltd. .... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 14.06.2018**

**Coram:**

**CHIEF JUSTICE (RTD.) M.M. KUMAR**

**Hon'ble President**

**Sh. S. K. MOHAPATRA,**

**Hon'ble Member (Technical)**

For the Applicant/petitioner : Mr. Pulkit Deora, Ms. Ankita Pandey, Advs  
For the Respondent : Ms. Ashish Virmani, Adv. for the respondent

**ORDER**

An affidavit of the petitioner through Anil Mahinndro has been filed disclosing that Sh. Dinesh Kumar Gupta who has filed reply on 02.05.2018 was not qualified to as act director. The reply has been filed holding himself out as a director the reply has been filed. As a consequence such a reply would not merit acceptance by this Tribunal if factually found so.

Learned counsel for the respondent states that some time is required to place on record the documents to support the reply filed by the Sh. Dinesh Kumar Gupta. A copy of the affidavit has already furnished to the counsel for the respondent.

Reply, if any, be filed within a week with a copy in advance to the counsel for the petitioner.

We make it clear that if the reply filed by Sh. Dinesh Kumar Gupta is found to be filed by disqualified director then the appropriate order in accordance with law shall be passed including the initiation of proceedings under contempt of Court Act.

List for further consideration on 02<sup>nd</sup> July, 2018.

Sd/-

**(M.M.KUMAR)**  
**PRESIDENT**

Sd/-

**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**